

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Neemrana II Bareilly Transmission Limited.

Petitioner : Neemrana II Bareilly Transmission Limited (N2BTL)

Respondents : Acme Cleantech Solutions Pvt Ltd. & Ors.

Petition No. 56/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Neemrana II Bareilly Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Neemrana II Bareilly Transmission Limited

Respondents : Central Transmission Utility of India Ltd. & Anr.

Date of Hearing : **20.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Mani Kumar, Representative, (N2BTL)
Shri Venkatesh Kumar, Representative, (N2BTL)
Shri Aashish Srivastava, Advocate, DTL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed seeking adoption of the transmission charges for the "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex): PART-D" discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that pursuant to being declared as a successful bidder in a tariff based competitive bidding process, Power Grid Corporation of India Limited (PGCIL) acquired the Petitioner company on 27.12.2023. He further stated that the Petitioner is in the process of changing the name of the company and will place the relevant details by way of an additional affidavit pursuant to such change. The representative of the Petitioner submitted that there had been a delay of 7 days due

to a delay in reflecting of the filing fees status on the portal and urged the Commission to condone the same.

2. The representative of the CTUIL submitted that CTUIL has issued its recommendations for the grant of a transmission licence to the Petitioner company. He further submitted that there is no mismatch in the present case.

3. The learned counsel for Respondent i.e., Delhi Transco Limited (DTL) submitted that DTL is not a contracting party of the present TSA and sought permission to file a vakalatnama and reply in the matter.

4. After hearing the representatives of the Petitioner and CTUIL and learned counsel for the DTL the Commission directed the learned counsel for the DTL to file its vakalatnama immediately and further directed as under:

(a) Admit and issue notice.

(b) The Respondents to file their replies, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)